

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 107
CP No. 15/Chd/Hry/2022

IN THE MATTER OF:
Anshul Textile Pvt. Ltd.

...

Appellant

Versus

ROC, NCT of Delhi & Haryana

...

Respondent

Under Section: 252(3), CA 2013

Order delivered on 14.06.2024

CORAM:

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Appellant : Mr. Amit Kumar Gupta, CS

For the ROC Delhi : Ms. Lata Prajapati, Company Prosecutor

For the Income Tax : None
Department

ORDER

Heard the submissions made by the learned Authorized Representative for the appellant. The Company Prosecutor for the ROC is present. The Company Prosecutor has submitted that the report of ROC has already been filed. No one is appeared on behalf of the Income Tax Department. The report from the Income Tax Department is yet to be received. The learned Authorized Representative for the appellant may send a private notice to the Income Tax Department for filing their report at the earliest. Let this matter be posted on 02.08.2024.

Sd/-
(L. N. GUPTA)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)

June 14, 2024
Mamta